

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**  
**UN STARRED QUESTION NO. 2402**  
**TO BE ANSWERED ON MARCH 11, 2016/PHALGUNA 21, 1937 (SAKA)**  
**ONLINE APPLICATION FOR NEW PENSION SCHEME**

†2402. Shri Vijay Kumar Hansdak

Will the Minister of FINANCE be pleased to state:

- (a) whether online application has been mandatory for withdrawal for the beneficiaries of New Pension Scheme;
- (b) if so, the details thereof; and
- (c) the time by which the new rule is likely to be implemented?

**ANSWER**

The Minister of State in the Ministry of Finance  
(SHRI JAYANT SINHA)

(a) to (c): The Pension Fund Regulatory and Development Authority (PFRDA) had issued a Circular dated February 25<sup>th</sup>, 2015, making it mandatory for all the Nodal Offices to process the withdrawal claims of their underlying subscribers on the online platform made available on the Central Recordkeeping Agency (CRA) system from April 1<sup>st</sup>, 2015. However, it was observed that majority of the withdrawal requests were still being received in physical form (without capturing online withdrawal request) resulting in delay in processing of withdrawal claims of the subscribers. Therefore, it has been decided that with effect from April, 1<sup>st</sup>, 2016, only such withdrawal requests raised on online platform will be accepted at Central Recordkeeping Agency (CRA) for further processing and settlement.

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